

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/750/2020 & 751/2020

HYDERABAD, this the 25th day of November, 2020

*Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member*

P. Mahesh, S/o. Palemkota Gangadharam,
Age: 30 years, Postal Assistant,
Kodur, SO – 516 101,
Cuddapah District, Andhra Pradesh.

... Applicant in both the OAs

(By Advocate: Mr. K. Siva Reddy)

Vs.

1. Union of India rep. by Secretary,
Ministry of Communications & IT.,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi – 110 001.
2. The Chief Post Master General,
Andhra Pradesh Postal Circle,
Vijayawada – 520 013.
3. The Director – Postal Services,
O/o. The Postmaster General,
Kurnool Region, Kurnool – 518002.
4. Superintendent of Post Offices,
Cuddapah Postal Division,
Cuddapah – 516 001.
5. Sri. N. Reddi Basha,
Inquiry Officer and Inspector- Posts,
Pulivendula Sub-division,
Pulivendula – 516 390.

... Respondents in OA 750/2020

(By Advocate: Mr. N. Parameswara Reddy, Sr. PC to CG)

1. Union of India rep. by Secretary,
Ministry of Communications & IT.,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi – 110 001.
2. The Chief Post Master General,
Andhra Pradesh Postal Circle,
Vijayawada – 520 013.
3. The Director – Postal Services,
O/o. The Postmaster General,
Kurnool Region, Kurnool – 518002.
4. Superintendent of Post Offices,
Cuddapah Postal Division,
Cuddapah – 516 001.
5. Sri S. Narasimhulu
Inquiry Officer and Assistant Superintendent - Posts,
Cuddapah North Postal Division,
Cuddapah – 516 001.

... Respondents in OA 751/2020

(By Advocate: Mr. N. Parameswara Reddy, Sr. PC to CG)

COMMON ORDER (ORAL)

Hon'ble Mr. B.V. Sudhakar, Admn. Member

Through Video Conference

2. The cause of action is the issue of charge sheets and a common relief sought is to direct the same respondents to expedite the disciplinary inquiry and hence, a common order is passed.
3. The OAs are filed in regard to delay in completing the disciplinary inquiry.
4. Brief facts are that the applicant, who was appointed as Postal Assistant in the respondents Organisation was issued the Rule 14 charge memo on 10.5.2019 and Rule 16 Charge Memo on 18.4.2019. Disciplinary inquiry instituted was being procrastinated and hence applicant approached the Tribunal in OA 317/2020 & 463/2020 wherein it was directed on 8.7.2020 & 21.8.2020 respectively, to complete the respective inquiries in 4 months time. Aggrieved that the inquiry has not been completed despite Tribunal directions, these OAs have been filed.
5. The contentions of the applicant are that the Tribunal orders cited have not been complied with. Besides, the Inquiry Officer is proceeding with the inquiry without following the procedure prescribed under Rules and as per law and therefore, the inquiries are vitiated. The promotion of the applicant to the post of Inspector Posts has been kept in a sealed cover due to the pendency of the charge memos referred to.
6. Heard both the counsel and perused the pleadings on record.
7. Ld. Counsel for the respondents has submitted that a miscellaneous application vide MASR No. 1436/2020 has been filed seeking extension of time of

6 months, to implement the orders of the Tribunal in OA No. 317/2020. He has also submitted that the applicant is not cooperating with the inquiry officer and is raising frivolous objections to delay the inquiries, which was vehemently opposed by the Ld. applicant Counsel. After hearing both the Ld. counsel, as a final opportunity, respondents are given 3 months time to complete the inquiries, from the date of hearing i.e. 25.11.2020, if not, the charge sheet may have to be ordered to be set aside. The same has also been communicated in the docket orders dated 25.11.2020 to save time. It is also made clear that the applicant has to cooperate with the respondents in conducting the inquiry without adopting any delay tactics.

With the above direction, the OAs are disposed of, with no order as to costs.

**(B.V. SUDHAKAR)
ADMN.MEMBER**

**(ASHISH KALIA)
JUDL. MEMBER**

/evr/